Subletting of Premises of Central Government Consumer Cooperative Society Limited. New Delhi

tf3001. (E) SHRI NARASINGHA PRASAD NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the General Manager of the Central Gov ernment Employees Consumer Co operative Society Ltd, New Delhi has allowed some of its officers to use the accommodation provided the running for Society their branch retail shops on a nominal fee of Re. 1 per month for residential purposes;
- (b) if so, what are the details in this regard and whether the allotment of accommodation given by the Gov ernment to the Society for running a shop can under the terms of allotment be given to the Society for residen tial purposes; and
- (c) if not, what action is proposed to be taken in the matter to get the occupation vacated and what action is proposed to be taken against the officers found responsible for this irregularity?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH): (a) to (c) No, Sir. The Society has not given such accommodation to their employees for residential purpose. In some of the branches in a small portion, behind the stores, an employee has been allowed to reside for security purposes. In the past the Society had to suffer losses due to burglary and theft, and the present arrangement has proved satisfactory for safeguarding the Society's interests. No separate arrangements for security purposes have been made in such places.

STATEMENT BY MINISTER

Clarifying the Answers given in the Rajya Sabha on the 15th December, 1981, to Supplementary to starred question 326, Regarding Removal of Employees in the Trade Fair Authority of India.

MR. CHAIRMAN; Now, Statement by Minister clarifying answer to question.

SHRI PILOO MODY (Gujarat): Will the Prime Minister please bear with me for a minute? Mr. Chairman, Sir, this point has been raised now day after day and I am very glad that the Prime Minister is here. This has now become a regular feature every day for Ministers to clarify and correct the replies that they have made. Couldn't you please do something about it so that the incidence of this is at least brought down, if not altogether eliminated? (Interruptions)

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB KUMAR MUKRERJEE): May I please explain? It is a rare occasion when such a thing happens. The thing is like this. Some allegations were made when my colleague was replying to the question and then the Question Hour came to an end and he could not complete the answer. This normally does not happen. But unfortunately in the next day's newspaper certain things came, which the Government feels should be contradicted. This is the position and not any other thing.

MR. CHAIRMAN; May I also explain that when a question was being asked by Mr. Satyanarayan Reddy, in that he made some aspersions which went unnoticed, and, therefore, the hon. Minister was not fully cognisant of what was said or I was not cognisant? I do not know how it happened but that explanation re-

^{@@}Previously Unstarred Question 2855 transferred from the 23rd December, 1981.

mains. And, now I am allowing him to clarify.

SHRI PILOO MODY: What about the supplementaries, Sir? If the extension of Question Hour that day is to continue today, then some supplementaries should also be permitted.

MR. CHAIRMAN: Not your supplementaries in any case. May I take leave of the House because I have to leave at one o'clock? My colleague will take the Chair. May I wish you all a happy New Year!

[MR. DEPUTY CHAIRMAN in the Chair]

(MR. DEPUTY CHAIRMAN IN THE CHAIR)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): Mr. Deputy Chairman, Sir, I wish to make a clarificatory statement in regard to the Starred Question No. 326, raised on the floor of this House on the 15th December, 1981 by Hon'ble Members Shri B. Satyanarayan Reddy and Shri S. W. Dhabe. The points raised by the Hon'ble Member, Shri Satyanarayan Reddy could not be completely replied on that day as the Question hour had ended. Allegation was made about "lakhs and crores" of rupees having been swindled in the Trade Fair Authority of India. The allegation is totally baseless. The Trade Fair Authority of India is a Government company registered under Companies Act. An independent firm of Chartered Accountants is appointed by the Company Law Board for audit of the accounts of the Company and they are also subject to audit of the Comptroller and Auditor General of India. The accounts duly certified by the Comptroller and Auditor General of India and the annual performance reports of the Authority are laid an the Table of the House. The accounts for the year 1980-81 already audited by the statutory auditors and the Comptroller

and Auditor General of India, do not indicate any case of misappropriation.

The Starred Question No. 326 was on the subject of removal of employees in the Authority. Action has been taken against the employees as per the Rules of the Authority after following the due procedure laid down

DR. BHAI MAHAVIR (Madhya Pradesh): Mr. Deputy Chairman Sir, this raised a number of questions, which were in the minds of the Members when the supplementary was being asked. For example, Sir, the question of swindling. I am not aware of it. But, is it not a fact that a lot of money which was supposed to be kept . . . (Interruptions).

DEPUTY CHAHIMAN: questions. Please sit down. (Interruptions) .

DR. BHAI MAHAVIR; This is very incorrect; Mr. Satyanarayana Reddy is not here

MR. DEPUTY CHAIRMAN: This is only a clarification . . .

SHRI PILOO MODY: This is a most unusual procedure. I think this should be expunged from the records. He should not be allowed to, make a clarification in the absence of the man who made the allegation, without any notice to him, without giving him the right to reply or to rebut what has been said. I don't think a procedure like this should be at all acceptable to y6u.

MR. DEPUTY CHAIRMAN: Mr. Reddy can do it later on in the next isession: there is

DR. BHAI MAHAVIR: He should have known it . . .

SHRI PILOO MODY: You could have informed him that this is going to be done . . . (Interruptions) . . to show that all explanation that he

has given is being totally wrong and false; let it go to record.

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MR. DEPUTY CHAIRMAN: Now. papers to be laid.

PAPERS LAID ON THE TABLE

- I. Shipping Development Fund Committee (Accountants) Recruitment (Third Amendment) Rules, 1981.
 - II. Shipping Development Fund Committee (Staff car Driver and Group 'D' Posts) Recruitment (Amendment) Rules, 1981.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI **VEERENDRA** PATIL): Sir, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport (Transport Wing);

- (i) G.S.R. No. 1030 dated the 21st November, 1981, publishing the Shipping, Development Fund Committee (Accountants) Recruitment (Third Amendment) Rules, 1981.
- (ii) G.S.R. No. 1031, dated the 21st November, 1981 publishing the Shipping Development Fund Committee (Staff Car Driver and Group 'D' Posts) Recruitment (Amendment) Rules, 1981.

[Placed in Library. See No. LT-3216/81 for (i) and (ii)]

Report and Accounts (1980-81) of the India **Tourism Development Cor. poration** Limited, New Delhi and related papers.

THE MINISTER OF PARLIAMEN TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA RAIN SINGH): Sir, on behalf of Shri A. P. Sharma, I beg to lay on the Table, under sub-section (1) of sec tion 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

- (i) Sixteenth Annual Report and Accounts of the India **Tourism** Development Corporation Limited, New Delhi, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) statement by Government accepting the above Report [Placed in Library. See No. LT-3218/81 for (i) and (ii)]

Report and Certified Accounts (1980-81) of the Rajghat Samadhi Committee and related papers.

SHRI BHISHMA NARAIN SINGH: Sir, I also lay on the Table, a copy (in English and Hindi) of the Annual Report and Certified Accounts of the Rajghat Samadhi Committee, for the year 1980-81 together with a Review by Government of the Report. [Placed in Library. See No. LT-3169/81]

- I. Report and Accounts (1980-81) of the Richardson and Cruddals (1972) Limited, Bombay and related papers.
- II Report and Accounts (1980-81) of the **Hindustan Paper Corporation** Limited, New Delhi and related papers.
- HI. Report and Accounts (1980-81) of the Cement Corporation of India Limited, New Delhi and related papers.
- IV. Report and Accounts (1980-81) of the Instrumentation Limited, Kota and related papers.
- V. Report and Accounts (1980-81) of the National Instruments Limited, Calcutta and related papers.
- VI. Report and Accounts (1980-81), of the Lagan Jute Machinery Com pany Limited, Calcutta and relat ed papers.

THE MINISTER OF STATE IN THE MINISTRY OF **INDUSTRY** (SHRI CHARANJIT CHANANA). Sir, I beg